

(Registration & Regulation) Act, 2010 is however not applicable to clinical establishments belonging to the Armed forces. The Government of India continues to impress upon all other States/UTs the need for early adoption of the Clinical Establishments (Registration & Regulation) Act, 2010.

(c) and (d) Presently, there is no proposal under consideration of the Government of India for establishing any new regulatory authority.

Removal of CVO of AIIMS

†270. SHRIMATI KANAK LATA SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that arbitrary methods were adopted in removing the Chief Vigilance Officer (CVO) of AIIMS from his post a few months ago, as a result of which the initiative to bring about transparency in AIIMS has been hindered;

(b) the facts in the light of which the CVO of AIIMS was removed and the stage at which anomaly was found by the Ministry in his appointment;

(c) whether default/mischief in the process of removal of the CVO of AIIMS from his post is coming to the fore; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (d) There is no independent post of Chief Vigilance Officer (CVO) in All India Institute of Medical Sciences (AIIMS), New Delhi. The Central Vigilance Commission in a meeting held in 2009 observed that Secretary Health should ensure that an independent CVO was posted in AIIMS. Accordingly, Standing Finance Committee (SFC) of the Institute considered the matter on 20.07.2010 and decided that a full time CVO was not needed. Instead, an additional post at Deputy Secretary/ Director level should be created and the work of CVO could be assigned to such an officer.

The Institute was requested to furnish a proposal for creation of a stand alone post of CVO in AIIMS with the approval of Institute Body /Governing Body, However, the same has not been received so far.

Meanwhile, a post at the level of Director/Deputy Secretary was created with following job description under intimation to the Institute:

- (i) To exercise management and control of the Institute.
- (ii) To coordinate with multi-disciplinary experts.
- (iii) To coordinate and manage infrastructure projects and ensure their timely completion.

†Original notice of the question was received in Hindi.

Shri Sanjiv Chaturvedi was appointed against that position 2012. Director AIIMS assigned the charge of CVO, AIIMS along with some other work to him till further orders vide letter dated 20/07/2012. Taking cognizance of the same CVC *vide* letter dated 3.9.2012 observed that Shri Sanjiv Chaturvedi, Deputy Secretary, has been appointed as CVO in AIIMS without the approval of the Commission which is required to be obtained before such appointments as laid down in vigilance manual. CVC also desired to know as to why approval was not taken for such appointment and a panel of officers of appropriately senior level for consideration. Accordingly, a panel was sent to CVC for their consideration which also included the name of Shri Sanjiv Chaturvedi.

CVC did not approve the panel and *vide* letter dated 13.2.2013 desired another panel arranged in order of preference, along with their bio-data and complete ACR dossiers for consideration. CVC also observed that no person whose appointment in that capacity is objected to by the Commission may be so appointed.

The internal decision of the Institute to assign the charge of CVO to Shri Sanjiv Chaturvedi, Deputy Secretary, AIIMS, New Delhi, is not in accordance with the CVC guidelines and express communication in the matter. This long standing anomaly has been corrected.

Only additional charge of CVO has been taken away from Shri Sanjiv Chaturvedi and given to Joint Secretary & CVO, MoHFW. He is still working as Deputy Secretary in AIIMS, New Delhi.

Blueprint for providing healthcare facilities to the poor

†271. SHRI LAL SINH VADODIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Government is seriously considering to provide health facilities to poorest of the poor of the country;
- (b) if so, whether Government has prepared any blueprint so far in this regard;
- (c) if so, the details thereof and by when it is likely to be implemented; and
- (d) if not, the manner in which Government intends to extend health services to people?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (d) Public health being a State subject, under the National

†Original notice of the question was received in Hindi.